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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)


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NEW DELHI, THE \* 18th May, 1985

NOTIFICATION  
INCOME TAX

No. 6226 (F.No. 398/4/85-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 5131 (F.No. 398/7/83-IT(B) dated the 18.3.83, the Central Government hereby authorises Shri P. K. Biswas, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri P.K. Biswas takes over charge as Tax Recovery Officer.


  
(B. E. Alexander)  
Under Secretary  
to the Govt. of India.

To

The Manager,  
Govt. of India Press,  
Mayapuri, New Delhi.

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5. The Chief Secretary, Govt. of Delhi Admn., New Delhi.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. The Chief Commissioner of Income-tax, New Delhi.
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(B. E. Alexander)

Under Secretary to the Govt. of India